

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO. 4571
TO BE ANSWERED ON MARCH 19, 2026**

CONSTRUCTION OF HOUSES IN ANDHRA PRADESH

NO. 4571. SHRI Y S AVINASH REDDY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number of applications received, houses sanctioned and houses constructed/completed in Andhra Pradesh from 2014-15 to 2025-26, year-wise;**
- (b) the tabular statement of the annual budget allocated, Central share released and the corresponding matching grants provided by the State; and**
- (c) the total unspent balance, if any, available with the State at the end of each financial year?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana – Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country including Andhra Pradesh. The scheme period of PMAY-U has been extended up to 30th September 2026 for completion of under-construction houses and release of funds through SNA-SPARSH module.**

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years.

PMAY-U and PMAY-U 2.0 adopts a demand driven approach wherein States/Union Territories (UTs) assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions. Eligible citizens are also allowed to apply through Unified Web Portal of PMAY-U 2.0 with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines and selection/scrutiny of beneficiary lists are done by the States/UTs. The Scheme Guidelines and Unified Web Portal for submitting

the online applications can be accessed through <https://pmay-urban.gov.in>. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Under Pradhan Mantri Awas Yojana–Urban (PMAY-U), fixed Central Assistance of ₹1.50 lakh per house was provided to States/UTs under the Beneficiary Led Construction (BLC) and Affordable Housing in Partnership (AHP) verticals. Provision of State/UT share under the scheme was not mandatory and was decided by the respective State/UT Governments and most States/UTs including Andhra Pradesh, provided State share to ensure that the houses remained affordable for beneficiaries. In Andhra Pradesh, the State share differed depending on the project, location and Urban Local Body (ULB) also. Further, under PMAY-U 2.0, a fixed amount of Central Assistance is provided by Government of India under different verticals. As per the scheme guidelines, State/UT share is mandatory under PMAY-U 2.0. Central/State share under BLC/AHP verticals of PMAY-U 2.0 for Himalayan and North-Eastern States/UTs with legislature is 90:10, 100:0 for UTs without legislature and 60:40 for other States, including Andhra Pradesh. Apart from the minimum State Share, the State Governments may also provide additional top-up share to increase affordability.

Based on the project proposal submitted by States/UTs, a total of 125.15 lakh houses including 13.67 lakh under PMAY-U 2.0, have been sanctioned by the Ministry, so far across the country. Of the sanctioned houses, 116.57 lakh houses have been grounded; of which 97.30 lakh are completed/delivered to the beneficiaries as on 02.03.2026.

As per the project proposal submitted by State Government of Andhra Pradesh, a total of 19.48 lakh houses have been sanctioned under PMAY-U & PMAY-U 2.0 for the State, out of which only 11.24 lakh houses have completed, so far since inception of the scheme. A total Central Assistance of ₹29,811.97 crore has been sanctioned, of which ₹24,045.06 crores has already been released under PMAY-U and PMAY-U 2.0, so far, based on compliances received from the State. As per information provided by Govt. of Andhra Pradesh, the year-wise details of houses sanctioned and completed under PMAY-U/PMAY-U 2.0, Central Assistance sanctioned and released to State, the corresponding Central/State share provided by the State to the executing agencies and the unspent balance available with the State/executing agencies at the end of each financial year are given at Annexure.

Year-wise details of houses sanctioned and completed under PMAY-U/PMAY-U 2.0, Central Assistance sanctioned and released to State, the corresponding Central/State share provided by the Government of Andhra Pradesh to the executing agencies and the unspent balance available with the State/executing agencies at the end of each financial year

FY	Houses (Nos)		Central Assistance (₹ in cr.)		Central share and Matching State Share Released from the State treasury (₹ in cr.)	Unspent balance available at the end of FY (₹ in cr.)
	Sanctioned	Completed*	Sanctioned	Released from GoI**		
2015-16	1,37,533	81	2,080.27	334.95	334.95	-
2016-17	239	1,480	4.61	231.11	697.22	170.92
2017-18	2,39,062	25,818	3,597.72	2,636.19	3,235.38	105.69
2018-19	1,14,253	2,40,832	1,770.44	3,275.30	7,578.57	-
2019-20	4,15,542	27,335	6,331.65	615.35	2,251.45	517.15
2020-21	4,04,257	93,641	6,229.57	1,896.99	2,884.25	611.09
2021-22	3,53,188	59,402	5,399.05	2,210.56	3,140.63	920.66
2022-23	1,92,669	2,86,987	2,950.68	5,933.71	8,430.69	966.76
2023-24	50,144	2,18,499	752.16	5,058.71	6,039.28	2,047.48
2024-25	31,252	96,415	468.78	-	379.05	1,165.68
2025-26	17,171	73,719	227.04	242.46#	2,509.75	607.28
Total	19,55,310	11,24,209	29,811.98	22,435.33	37,481.22	

* Includes houses completed in the year which were sanctioned in preceding years.

** Includes Central Assistance released during the year against houses sanctioned in preceding years.

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- There has been no release of Central Assistance under PMAY-U to State during 2024-25 and 2025-26.
- Mother sanction of ₹242.46 crore has been provided during 2025-26 under PMAY-U 2.0, of which ₹20.55 crore only has been drawn by the State till 19.03.2026.